

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC. VII-120/2003/2895/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti Barnali Mahanta,
Member, Motor Accident Claims Tribunal,
Goalpara.

Dated Guwahati the *3rd April* ~~March~~, 2023.

Sub: **Station leave permission.**

Ref:- Your letter No. MACT/GLP/2023/327 dtd 30.03.2023.

Madam,

With reference to the above, I am directed to inform you that your prayer for **station leave permission, with the official vehicle, at own cost, from the evening of 31.03.2023 till the morning of 03.04.2023**, has been granted. The District & Sessions Judge, Goalpara and in his absence the next senior most Judicial officer at the station shall remain in charge of your Court and office during your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO. HC. VII-120/2003/2896-2897/A, dated 3.4.2023

Copy to:

1. The District & Sessions Judge, Goalpara.
- ✓2. The Project Manager, Gauhati High Court.

Sd/-
JT. REGISTRAR (VIGILANCE)